

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 &  
Appeal No. 28 of 2014 &  
Appeal No. 32 of 2014**

**Dated : 8<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Appeal No. 27 of 2014**

**Indraprastha Power Generation Ltd. ....Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014**

**Pragati Power Corporation Ltd. ....Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014**

**Delhi Transco Ltd. ... Appellant(s)**

**Versus**

**D.E.R.C. & Ors. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshdari  
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1  
Mr. Amit Kapur  
Mr. Vishal Anand  
Mr. Rahul Kinra for R.2 & R.3

**ORDER**

It is now reported by the learned counsel for the Appellant that the Order which has been passed by us on 23.05.2014 has not been complied with.

Therefore, the learned counsel for the Appellant is directed to file the necessary Application reporting that the Order dated 23.05.2014 has not been complied with to enable us to pass further Orders.

Post the matter on **25.07.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/js*